

**COURT-I**

**Before the Appellate Tribunal for Electricity  
(Appellate Jurisdiction)**

**IA NO. 385 OF 2015 IN  
DFR NO. 1570 OF 2015**

**Dated: 27<sup>th</sup> November, 2015**

**Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson  
Hon'ble Mr. I.J. Kapoor, Technical Member**

**In the matter of:-**

**M/s. Usaka Hydro Power (P) Ltd. .... Appellant (s)**

**Versus**

**Himachal Pradesh Electricity Regulatory Commission & Ors. .... Respondent (s)**

Counsel for the Appellant(s) : Mr. Abhishek Upadhyay, proxy for  
Mr. Ajay Vaidya

Counsel for the Respondent(s) : Mr. Anand K. Ganesan  
Ms. Swapna Seshadri for R.2

Mr. Shanti Swaroop for State of HP  
(Rep.)

**ORDER**

**IA NO. 385 OF 2014**  
***(Appl. for condonation of delay)***

Learned counsel for Respondent No.2 and representative appearing on behalf of other respondents make a grievance that appeal paper book and the application has not been served on them.

Counsel for the Appellant is not present in the Court. Let the copy of the appeal paper book together with application be served on the respondents.

List the matter on **15.12.2015**.

**(I.J. Kapoor )  
Technical Member**

**(Justice Ranjana P. Desai)  
Chairperson**